

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:7120
ANSWERED ON:14.05.2002
WASTELAND DEVELOPMENT PROGRAMME IN ASSAM
NEPAL CHANDRA DAS

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount sanctioned under Wasteland Development Programme in Assam, district-wise, particularly in respect of Hailakandi and Karimganj district, from 1999, till date;
- (b) the names of the projects that have been executed in these districts, under this programme, till date and the amount spent on each project;
- (c) whether the local M.P. has not been included in the District Committee of Wasteland Development Programme for proper utilization of funds;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

- (a) and (b) The Department of Land Resources in the Ministry of Rural Development is implementing the Integrated Wastelands Development Programme (IWDP) for development/treatment of wastelands/degraded lands in accordance with the Guidelines for Watershed Development. Projects under the Programme are generally implemented over a period of 5 years. A total number of 24 projects have been sanctioned for the development of 1.93 lac hectares under IWDP for various districts of Assam State from 1999-2000 till date. These projects are at various stages of implementation. The details of these projects (project-wise and year-wise) including Hailakandi and Karimganj during the last three years (1999-2000 to 2001-2002, are given in the statement.
- (c) to (e) All Honourable Members of Parliament, MLAs and MLCs of the District are members of the Governing Body of the DRDA of the district concerned, which provide policy direction for implementation of the Programme, approve the Action Plans for IWDP projects and also reviews and monitors the implementation of the watershed projects.